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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

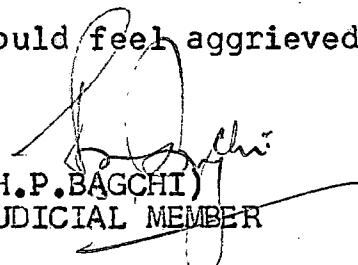
O.A. ~~XXX~~ No. 191/86 198

Mr. K.H. Krishna Murty Applicant(s)

Versus

Union of India & Others Respondent(s)

Sr. No.	Date	Orders
	31.3.86	<p>Present: Applicant in person.</p> <p>Heard the applicant. The applicant wants that the apprehended order of reversion should be stayed. He has been on deputation for three years w.e.f. 6.3.84, but he has not produced any document to indicate that his deputation is being cut short on his being reverted on 31st March, 1986. He also approached the Tribunal as late as on 25th March 1986 after which there have been four gazetted holidays. There is nothing to indicate that the applicant will suffer any irreparable loss as a result of any order which has been passed or will be ^{has to} be passed. In the circumstances, we do not see any reason to issue any ad-interim ex-parte stay order at this stage. The applicant is at liberty to approach the Tribunal as and when any order is passed by which he would feel aggrieved. The application stands dismissed.</p>


(H.P. BAGCHI)
JUDICIAL MEMBER


(S.P. MUKERJI)
MEMBER